

Central Information Commission

**Appeal No. 19/IC(A)/2006
F.No. CIC/MA/A/2006/00057**

Dated, the 29th March, 2006

Name of the Appellant : Jasvinder Singh Rana, B-1004, 10th Floor, Asavatri Towers B/H, Fun Republic, Satellite Road, Ahmedabad-380015.

Name of the Public Authority : Bank of Baroda, Greater Mumbai Zone, 3, Walchand Hirachand marg, Ballard Pier, Mumbai-400001.

DECISION

The appellant has sought the details of loans already sanctioned and disbursed to a particular Company. He has however not indicated the bonafied public interest in seeking the information.

The appellant authority of the Bank has contended that the details of properties and securities submitted by the borrowers are in the nature of commercial confidence, the disclosure of which is exempted under Section 8(d) of the RTI Act. Also, the information sought relate to collateral and securities taken by the concerned Company and its directors, which are personal information. This has no relationship with any public activity or interest. Disclosure of such information would cause unwarranted invasion of privacy of individual / third party, as per Section 8(1) (j).

In view of the above, the exemption from disclosure of information under section 8(1) (d) and (j) has been correctly applied by the appellate authority.

The appeal is accordingly disposed off.

Sd/-
(M.M. Ansari)
Information Commissioner

Authenticated true copy :

(P.K. Gera)
Registrar

Cc:

1. Shri Jasvinder Singh Rana, B-1004, 10th Floor, Asavatri Towers B/H, Fun Republic, Satellite Road, Ahmedabad-380015.
2. Shri V.S. Hegde, Bank of Baroda, Greater Mumbai Zone, 3, Walchand Hirachand marg, Ballard Pier, Mumbai-400001.